

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

STARRED QUESTION NO:310  
ANSWERED ON:16.08.2010  
BLACKLISTING OF DEFENCE FIRMS  
Pathak Shri Harin

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has since taken the advice of the Central Vigilance Commission (CVC) and the Ministry of Law for blacklisting the six firms in the defence sector as recommended by Central Bureau of Investigation (CBI) in the recent past;
- (b) if so, the details thereof and the time by which these firms are likely to be blacklisted by the Government; and
- (c) if not, the reasons therefor?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) CBI had registered a case against Shri Sudipta Ghosh, former DGOF and others regarding receipt of illegal gratification from suppliers of Ordnance Factories. Subsequently they have filed a charge sheet before the CBI Court Kolkata, a copy of which was received by the Ministry of Defence in July 2010. CBI has also recommended blacklisting of six firms involved in payment of illegal gratification. The case has been referred to CVC for advice.

(b) & (c): A decision will be taken after receipt of the advice of the CVC and after consulting the Law Ministry.